

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No. 117 – IA/287(AHM)2024
In
C.P.(IB)/99(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Company Ltd
V/s
Pankaj Kantilal Morakhia

.....Applicant

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mahesh Surekha, PCA
For the Respondent : Mr. Tirth Nayak, Advocate

ORDER

Learned Counsel appeared for the Respondent – guarantor and submits that the reply was ready with him but he could not file within stipulated period as ordered on 09.02.2024 and seeks indulgence to file the same within 2 days.

PCA appearing for the Applicant states that he has not received the reply, let learned Counsel for the respondent is directed to serve it today itself.

Further, in case of respondent – guarantor file the reply within 2 working days, registry to accept the same and place the same on record before us.

The applicant may file rejoinder, if any, within 7 days thereafter with advance copy to the learned Counsel for the respondent.

Re-list on 08.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)